

CORRIGENDUM TO PUBLIC ANNOUNCEMENT DATED SEPTEMBER 30, 2025 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF OSCAR GLOBAL LIMITED

OPEN OFFER FOR ACQUISITION OF UPTO 8,58,000 (EIGHT LAKHS FIFTY EIGHT THOUSAND) EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH (“EQUITY SHARES”)* OF OSCAR GLOBAL LIMITED (HEREINAFTER REFERRED TO AS “TARGET” OR “TARGET COMPANY” OR “OSCAR”) FROM THE PUBLIC SHAREHOLDERS OF TARGET COMPANY REPRESENTING 26% OF THE EQUITY SHARE CAPITAL OF THE TARGET COMPANY BY MR. GOPAL BHATTER (“ACQUIRER 1”), M/s. GOPAL BHATTER HUF (“ACQUIRER 2”), (ACQUIRER 1 AND ALONG WITH ACQUIRER 2; HEREINAFTER COLLECTIVELY REFERRED TO AS THE “ACQUIRERS”), PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND REGULATION 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FROM TIME TO TIME (“SEBI (SAST) REGULATIONS”)

This corrigendum (“Corrigendum”) to the public announcement dated September 30, 2025 (the “Public Announcement” or “PA”) is being issued by Axial Capital Private Limited, the Manager to the Open Offer (the “Manager”), for and on behalf of the Acquirers, to the Public Shareholders of the Target Company.

This Corrigendum should be read in continuation of, and in conjunction with, the PA which has been sent to all BSE Limited, being the Stock Exchange where the Equity Shares of Target Company are listed, to the SEBI and the Target Company in accordance with the SEBI (SAST) Regulations.

Capitalized terms used in this Corrigendum and not defined herein shall have same meaning ascribed to it in PA.

In relation to PA, the Public Shareholders are requested to take note of following modifications:

Total of Number of shares (Pre Transaction) in table of Para 4 at page no. 7 of the PA should be read as 14,46,703 instead of 6,94,000. Revised Para 4 in reproduced below:

4. Details of selling shareholders, if applicable:

Name of the Sellers	Part of Promoter Group (Yes/No)	Details of shares/voting rights held by the selling shareholders			
		Pre Transaction*		Post Transaction	
		Number of Shares	%	Number	%
Mr. Satish Kumar Verma	Yes	80,962	2.45%	Nil	Nil
Mr. Karan Kanika Verma	Yes	45,000	1.36%	Nil	Nil
Mr. Pawan Chadha	Yes	2,88,150	8.73%	Nil	Nil
M/s Kanika Audio Visuals Private Limited	Yes	2,06,091	6.25%	Nil	Nil
M/s Akanksha Viniyog Limited	Yes	8,26,500	25.05%	Nil	Nil
Total		14,46,703	43.84%	Nil	Nil

*** Computed as a percentage to the Equity Share of the Company, i.e. 33,00,000 equity shares, constituting 32,83,600 fully paid-up equity shares, and 16,400 partly paid-up equity shares.**

Except as detailed in this Corrigendum, all other terms and contents of the Public Announcement remain unchanged.

The Acquirers accept full responsibility for the information contained in this Corrigendum and for the fulfilment of their obligations under the SEBI (SAST) Regulations.

This Corrigendum is expected to be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in, BSE Limited at www.bseindia.com, and the website of the Axial Capital Private Limited (Manager) at www.axialcapital.in.

Issued by the Manager to the Open Offer



Axial Capital Private Limited

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Contact Person: Mr. Ashish Roongta

SEBI Registration Number: INM000013226

For and on behalf of Acquirers

Gopal Bhatler ("Acquirer 1")

Gopal Bhatler HUF ("Acquirer 2")

Place: Mumbai

Date: 07.10.2025